ORDERS OF THE TRIBUNAL

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the order North Alizzinos Gren to the Soft Council

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02. 03.04.02.

At the request of learned Counsels for the petitioner matter is adjourned to 11.04.02.

03. 11.04.02

No time for the day.

Adjourned to 17.04.02.

of both sides. orders are reserved.

Order No.5 dated 22.04.2002

The Applicant, a Sub-Post Master of Balugaon, was proceeded against departmentally under Rule 16 of C.C.s.(C.C.A.) Rules,1965.

As a penalty, Rs.10,500/- was directed to be recovered from his pay on the ground of loss caused to the Department. The legality of the said order under Annexure-3 dated 31.05.1995 is the subject matter of challenge in this Original Application. Before filing this Original Application on 6th August,1996 the Applicant had preferred an appeal under

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Annexure-4 dated 1207.1995. On 30.08.1996 the appeal in question was rejected by the Appelate authority under Annexure-R/8. Having heard the Advocate for the Applicant and the learned Counsel for Union of India, I am satisfied that there was no infirmity in the disciplinary proceedings and in the appelate proceedings and, therefore, this Original Application is dismissed. But in the circumstances there shall be no order as to cost.

MEMBER (JUDICIAL)